

NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

File No. : NGT/PB/157/2013 /142.

Dated : September 2, 2013

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Delhi (Principal Place) as the ordinary place of sitting of the National Green Tribunal, Northern Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Uttar Pradesh, Uttrakhand, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, National capital Territory of Delhi and Union Territory of Chandigarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

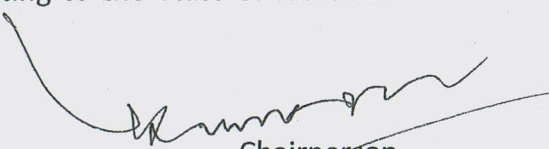
WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinary sits, falling within its jurisdiction.

Now, pursuant to the above Rules/orders and other enabling powers, it is hereby directed that Circuit Court of the Northern Zone Bench of the National Green Tribunal (Principal Bench) comprising-

Hon'ble Mr. Justice Swatanter Kumar
Hon'ble Mr. Justice U. D. Salvi
Hon'ble Dr. D. K. Agrawal
Hon'ble Sh. Ranjan Chatterjee

Chairperson
Judicial Member
Expert Member
Expert Member

will hold its sitting at Shimla (Old Building, High Court of Himachal Pradesh at Shimla) on 16th and 17th September, 2013 to hear and deal with the cases relating to the State of Himachal Pradesh.


Chairperson
National Green Tribunal